



Shardul Amarchand Mangaldas

RGNU - SAM Conclave on Emerging Trends in Banking & Finance in India, 2023

About the Rajiv Gandhi National University of Law, Punjab

The Rajiv Gandhi National University of Law, Punjab (RGNUL) is an autonomous National Law University (NLU) established by the RGNUL Act (No. 12 of 2006) passed by the Legislature of the State of Punjab, under the second wave of reforms instituted by the Bar Council of India. Established in 2006, RGNUL has garnered a pan-India reputation as a stellar institution for legal research and education. In May 2015, RGNUL became the first and the only NLU to have been accredited by the National Assessment and Accreditation Council (NAAC) with an 'A' grade. In March 2018, RGNUL was amongst the four NLUs to have been granted autonomous status by the University Grants Commission. The University has been ranked among the top 10 law schools in India in the National Institutional Ranking Framework (NIRF), by the Union Ministry of Human Resource Development, Government of India.

About the RGNUL Financial & Mercantile Law Review

The RGNUL Financial and Mercantile Law Review (RFMLR) is a bi-annual, student-run, double-blind peer-reviewed law journal published by the Rajiv Gandhi National University of Law, Punjab. The Journal was first published in the year 2014 and allows the legal academia, legal professionals and law students to contribute cutting-edge, doctrinal, theoretical, and empirical research in the field of business and commercial laws. The Journal is indexed on SCC Online, Manupatra, and HeinOnline, and has been ranked amongst the ten most accessed law school journals by SCC Online.

The Editorial Board also collaborates with various legal experts and undertakes various academic initiatives to promote study and research in the field of business and commercial laws. As a part of this endeavour, the Editorial Board has previously collaborated with IBBI, Luthra & Luthra Law Offices, Lakshmikumaran & Sridharan Attorneys and various professionals and experts in the industry to initiate a novel discourse on emerging issues pertaining different areas of law.

About Shardul Amarchand Mangaldas & Co



Shardul Amarchand Mangaldas

Shardul Amarchand Mangaldas & Co (SAM & Co), founded on a century of legal achievements, is amongst the leading full-service law firms in India. With over 761 lawyers and 159 partners spread across offices in seven locations in India, it is one of India's biggest and most reputed law firms. The firm represents major transnational corporates on their India entry and business strategy and is known globally for its exceptional dispute resolution & arbitration, mergers & acquisitions, insolvency & restructuring, banking & finance, tax, competition law, regulatory litigation, capital markets and private equity practices.

A multitude of teams work closely with each other and provide advice to clients on every aspect of their business, from entry strategies and complex tax-efficient structuring to divestitures and exits. It also includes engagements regarding complicated mergers, acquisitions, private equity transactions, takeover code, corporate governance and employee-related matters. Over the years, SAM & Co has given effect to various complex and seminal deals and has consistently been awarded for the same. The firm has been ranked #1 in deal count, closing 142 deals worth over USD 34 billion, by MergerMarket India League Tables 2022, and 9 of its practice areas have been ranked as 'Band 1' by the Chambers and Partners Asia Pacific Guide 2023. The firm has also been recognized as one of the 'Best Overall Law Firms' by the India Business Law Journal, 2022.

Previous Editions of RGNUL-SAM Conclave

1. RGNUL-SAM CONCLAVE ON PRACTICAL ASPECTS OF IT LITIGATION AND DATA PROTECTION IN INDIA, 2022

In May 2022, the Editorial Board organised the **RGNUL-SAM Conclave on Practical Aspects of IT Litigation and Data Protection in India**, in collaboration with SAM & Co. The Conclave was extremely successful in initiating a discussion on the critical and contemporary issues in the Information Technology sector, with a particular focus on understanding the disputes that emerge in India. Various participants researched and presented novel and innovative solutions to the issues confronting all stakeholders during the Paper Presentation Session. The Expert Panel Discussion witnessed professionals in the Information Technology sector participated in the discussion, sharing practical insights into the industry's ever-changing opportunities and lingering challenges. The panel of speakers consisted of Mr. Tejas Karia (Partner, Head - Arbitration, SAM & Co), Mr. Gauhar Mirza (Partner, SAM & Co), and Dr. Subhajit Basu (Associate Professor, Leeds University). The discussion was moderated by Mr. Prakhar Deep (Senior Associate, SAM & Co).



2. RGNUL-SAM CONCLAVE ON ARBITRATION IN PRACTICE, 2021

In July 2021, the Editorial Board had also organised the **RGNUL-SAM Conclave on Arbitration in Practice**, in collaboration with SAM & Co, with the Singapore International Arbitration Centre ('SIAC') acting as an Associate Partner for the event. The Conclave was extremely successful in initiating a discourse on practical issues in arbitration in India. The Paper Presentation Session saw participation from students across the country presenting novel solutions to challenges faced by various stakeholders in the field of arbitration, and the Expert Panel Discussion brought together leading experts, who shared practical insights into the evolving opportunities and persisting hurdles that are likely to shape arbitration in the coming years. The panel of speakers consisted of Mr. Tejas Karia (Partner, Head - Arbitration, SAM & Co), Mr. Gauhar Mirza (Partner, SAM & Co), Mr. Kevin Nash (Deputy Registrar, SIAC), Mr. Rohit Singhal (Chief Executive Officer and Construction Dispute Expert, Masin). The discussion was moderated by Mr. Prakhar Deep (Senior Associate, SAM & Co).

About the Conclave

Banking and Finance is a leviathan field of law that encapsulates various dynamic and technically complex areas which confer an ever-evolving characteristic to it. Aspects such as capital transactions, loan agreements, debt structuring, recovery litigation and the swift growth of the fintech sector show the relentless importance and relevance of this domain. Accordingly, this edition of the Conclave aims at providing a platform for the initiation of a novel discourse on the pressing issues in the interminably expanding field of banking and finance practice in India, and present innovative solutions to the issues faced by all the stakeholders.

As the aforementioned is intrinsic to the practical facets and is not extensively written about, the RGNUL - SAM Conclave on Emerging Trends in Banking & Finance in India, 2023 aims to initiate a discourse on the pressing and contemporary issues in the interminably expanding field of banking and finance practice in India, and present innovative solutions to the issues faced by all the stakeholders. It will bring together leading experts from SAM & Co and other professionals in the field of banking and finance to share practical insights into the ever-dynamic opportunities and persisting hurdles likely to shape the practice and dispute matters in the foreseeable future.

The Conclave would be held online and consist of two sessions: Paper Presentation Session and Expert Discussion.

PAPER PRESENTATION SESSION

The first session of the Conclave would be a Virtual Paper Presentation Session. The Editorial Board of RFMLR invites law students to submit research papers under the below-mentioned theme to contribute to the discourse around practical issues in Banking & Finance in India. After preliminarily reviewing all the manuscripts, the Editorial Board will shortlist entries whose authors will be invited to present their research before the experts from SAM & Co on the day of the Paper Presentation Session.

EXPERT DISCUSSION

The next session of the Conclave would be a Virtual Expert Discussion on Emerging Trends in Banking & Finance in India, where professionals from SAM & Co and other experts would discuss emerging issues in this domain. We welcome academics, legal practitioners, and law students to attend the Expert Discussion. This would not only give the attendees insights into the practical issues in this area, but also give them a unique opportunity to interact with the experts from the field.

Talin Bhardwaj (Cohost)

ROHIT SINGHAL

Tejas Karia

Themes for Submission & Paper Presentation



The Conclave aims to address issues specifically related to Emerging Practical Issues in Banking and Finance. Therefore, the above-mentioned sub-themes are exhaustive in nature and the authors should submit papers only on the topics falling within these sub-themes.

Note: The authors may opt to write on any other topic apart from the abovementioned sub-themes, provided that it falls under the ambit of Banking and Finance. Such authors shall submit a Research Proposal (800- 1200 words) to the Editorial Board explaining the research objective and highlighting the key issues and arguments of the proposed paper. The Research Proposals shall be sent for approval to the Editorial Board at submissions_rfmlr@rgnul.ac.in by March 10, 2023. The Editorial Board would strive to communicate its decision on the proposal within 3-5 days of the submission. Unless expressly approved by the Editorial Board, any submission outside the scope of the abovementioned sub-themes will not be considered.

Rewards

- Among all the papers presented in the Conclave, the top three will be awarded Certificates of Merit, along with other prizes which shall be announced later.
- All the other entries selected for presentation will be awarded Certificates of Participation.
- After a comprehensive review of the papers shortlisted for presentation, the Editorial Board will publish the compilation of the best entries among them.

Other Details

IMPORTANT DATES:

- Deadline for Submission of Research Proposal: March 10, 2023
- Deadline for Submission of Final Manuscripts: March 30, 2023
- Date of Virtual Paper Presentation Session of the Conclave: April 08, 2023
- Date of Virtual Expert Panel Discussion of the Conclave: April 13, 2023
- Intimation to Authors of Entries Shortlisted for Publication: May 2023
- Publication of Selected Entries: July 2023

IMPORTANT LINKS

[Submission Form](#)

CONTACT DETAILS:

For any Queries, write to the Editorial Board at submissions_rfmlr@rgnul.ac.in

Contact:

Talin Bhardwaj (Managing Editor): +91-9592191016

Ridhima Bhardwaj (Managing Editor): +91-8560819904

Aryan Gupta (Senior Editor): +91-8601122507

Reet Kaur Virk (Senior Editor): +91-7347250105

RGNUL FINANCIAL AND MERCANTILE LAW REVIEW

ISSN(O): 2347-3827

www.rfmlr.com, rfmlr@rgnul.ac.in



Submission Guidelines

GENERAL

- 1.The Editorial Board of RFMLR invites submissions from law students from within and outside India for the purpose of the paper presentation.
- 2.The submissions shall be written in the English language only.
- 3.Co-authorship is limited to a maximum of two authors.
- 4.The word limit for the submission is 2000-4000 words (exclusive of abstract and footnotes).
- 5.Submissions shall be lucid, contemporarily relevant, and well-researched. They shall contain a novel analysis of the issue by the author(s). The Editorial Board encourages analytical submissions with concrete suggestions over descriptive submissions with generic suggestions.
- 6.Any form of plagiarism is strictly prohibited and the submission shall be original, unpublished, and an outcome of the author's own efforts.
- 7.The author(s) bear sole responsibility for the accuracy of facts, opinions and views stated in the submission.
- 8.The name(s) of the author(s) or institution must not be mentioned anywhere in the body of the submission.
- 9.The author(s) shall refrain from submitting the manuscript elsewhere during the pendency of the review process.
- 10.The author(s) are required to submit an abstract, not exceeding 250 words, within their manuscript.

FORMATTING

- 1.Body: Submissions shall be typewritten in Times New Roman, font size 12 with line spacing 1.5 and justified alignment.
- 2.Footnotes: Citations shall be in accordance with OSCOLA (4th Ed). All the footnotes shall be typewritten in Times New Roman, font size 10 with single line spacing and justified alignment. Use of speaking footnotes is strictly prohibited.

COPYRIGHT

- 1.Author(s) shall divest the copyright of the manuscript to RGNUL Financial and Mercantile Law Review, Rajiv Gandhi National University of Law, Punjab, once the manuscript has been selected for publication. However, all moral rights shall remain with the author(s).

SUBMISSION AND REGISTRATION PROCEDURE

- 1.The author(s) shall register for the paper presentation and submit the manuscript through the registration-cum-submission form here before the submission deadline. No author is allowed to submit more than one manuscript.
- 2.The author(s) shall submit the manuscript in .doc or .docx format. The author(s) shall submit the manuscript along with a duly signed Certificate of Originality and Copyright (in this format).

Editorial Board

MANAGING EDITORS

Talin Bhardwaj
Ridhima Bhardwaj

SENIOR EDITORS

Dhawal Srivastava
Srishti Kaushal
Reet Kaur
Aryan Gupta
Nishant Nagori

SENIOR DIGITAL EDITOR

Kunal Yadav

JUNIOR EDITORS

Jugaad Singh
Arun Raghuram Mahapatra
Shashwat Sharma
Aditya Jain
Tarpan Soni

ASSOCIATE EDITORS

Harshit Kapoor
Yuvraj Mathur
Vanshika Samir

DIGITAL EDITORS

Ayush Singh
Akshata Singhvi
Harshit Sharma

ASSISTANT EDITORS

Arnav Mahajan
Dhiren Gupta
Ishani Chakraborty
Qazi Ahmad Masood

COPY EDITORS

Shivi Agarwal
Raghav Sehgal

